

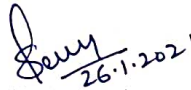
ORDER

Re: Situation arising due to outbreak of the novel Coronavirus (COVID-19).

In continuation of Order No. 22/RG/Spl./Misc. dated 17.05.2020 and the subsequent orders issued in relation thereto; considering the prevailing pandemic situation due to outbreak of the novel corona virus (COVID-19) and with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants; Hon'ble the Administrative Committee has resolved that:-

1. In addition to the present system of hearing of matters through video-conferencing, limited physical hearing shall commence shortly.
2. In the first instance, the following category of cases in the High Court shall be heard through physical hearing:-
 - All Criminal Appeals which are already admitted for final hearing and where accused is in custody.
3. The list of Admitted Criminal Appeals which can be listed for final hearing and where the accused is/are in custody, shall be published on the website of Hon'ble High Court.
4. The party seeking physical hearing of a case from the list of said cases published on the website of High Court, shall move an appropriate application in the DRR Branch within a week from publication of the list, along with the consent of the Counsel(s) for all other parties. The application should contain the particulars mentioned below :-
 - (i) Case Number
 - (ii) Parties Name
 - (iii) Appellant/Respondent.
 - (iv) Contact details i.e. Email-id and Mobile Number of respective Counsel for all the Parties/Parties-in-Person.
 - (v) Whether the case is admitted for final hearing?
 - (vi) Whether Accused is in custody?
 - (vii) Whether pleadings/Service is Complete?
 - (viii) Whether consent of all the other Counsels appearing for the parties in the case has been obtained?
5. The request/application complete in all respects will be processed by the office and nearest possible date for hearing be published in the cause-list.
6. The Standard Operating Procedure for physical hearing shall be notified separately after completion of necessary formalities. The Roster for listing of such category of cases through physical hearing shall be notified later on.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General
26.01.2021